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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA No. 270/1996

Date of order: 14-8-1997

Musa Ram Jat S/o Shri Bhakta Ramji Jat, at present employed on the post of Tiffin Boy at Neem Ka Thana in Sikar Division, Sikar.

.. Applicant

Versus

1. The Union of India through Secretary to Ministry of Communications, Department of Telecom, Sanchar Bhavan, New Delhi.
2. Chief General Manager Telecom, Rajasthan Circle, Jaipur.
3. Divisional Engineer Telegraph, Sikar Division, Sikar.
4. Secretary, Tiffin Room, office of the Divisional Engineer Telegraph, Sikar Division, Sikar.

.. Respondents

Mr. Shiv Kumar, counsel for the applicant

Mr. M.Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Administrative Member

Hon'ble Mr. Ratan Prakash, Judicial Member

ORDER

For Hon'ble Mr. O.P.Sharma, Administrative Member

In this application under Section 19 of the Administrative Tribunals Act, 1985, Shri Musa Ram Jat has prayed that the order dated 16.3.1996 (Ann.A1) by which directions were issued for termination of service of the employees of unregistered canteens may be quashed and the applicant may be treated as a Central Government employee, as per the verdict of the Hon'ble Supreme Court w.e.f. 1.10.91, with all consequential benefits.

2. We have heard the learned counsel for the parties and have perused the material on record including the reply filed by the respondents.

3. The applicant has claimed to be working as a Tiffin Boy in the canteen run in the office of the Divisional Engineer Telegraph, Sikar Division, Sikar. The learned counsel for the applicant has produced before us a copy of the order dated 22-7-97 passed by the Divisional Engineer in the office of the Telecom District Manager, Sikar which shows that the

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services of the applicant have been regularised on the post of Tiffin Boy w.e.f. 1.10.1991. According to him, the applicant had continued uninterruptedly on the post of Tiffin Boy and he is still continuing on the basis of the regularisation of his services done by the Government.

4. In view of this development, this application has become infructuous. It is, therefore, dismissed as having become infructuous. No order as to costs.

5. A copy of the order dated 23-7-1997 has been taken on record.


(Ratan Prakash)

Judicial Member


(O.P. Sharma)

Administrative Member